GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:4493 ANSWERED ON:21.12.2011 ISSUANCE OF LICENCES Rani Killi Krupa;Singh Shri Jagada Nand

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the criteria adopted in issuing various licences including commercial pilot licence, commercial helicopter pilot licence, air transport pilot licence, airlines transport pilot licence and private pilot licence to Indians and foreigners;
- (b) the details of licences issued under each of the above categories during each of the last three years and the current year;
- (c) the number of applications received under each of the above categories during the above period, category-wise;
- (d) whether the Government has changed/proposed to change criteria/guidelines for issuing various licences;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to ensure that licences are issued to qualified people and action taken against persons found guilty of flouting norms?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a): Licences are issued on compliance of requirements stipulated in Part V and schedule II of the Aircraft Rules 1937.
- (b): The details of licences issued during each of last three years and in the current year (till date) are enclosed at Annexure-I.
- (c): The details of licence applications received as per records available with Directorate General of Civil Aviation (DGCA) are enclosed at Annexure-II.
- (d): No, Madam.
- (e): Does not arise.
- (f): Licences are issued as per the established procedures, which, inter alia, involves verification of the documents like educational qualification, age certificate, passing of DGCA examination and licence authenticity (of foreign licence on conversion to Indian licence) etc. prior to issue of licence. In case fraud is detected, enforcement action is taken wherein the applicant is debarred from obtaining a licence and/or is registered with the police authorities.